

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 24.05.2021

CORAM :

THE HON'BLE MR.SANJIB BANERJEE, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

W.P.No.11850 of 2021

M.Karpagam ... Petitioner

Vs

- 1 Commissionerate for the Welfare of Differently Abled
No. 5 Kamarajar Salai
Lady Wellington College Campus
Chennai 600 005
- 2 The Government of Tamil Nadu
Rep. by its Secretary Health and Family
Welfare Department
Fort St.George Chennai 600 009 ... Respondents

Prayer: Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the respondents to frame a standard operating procedure for vaccinating Homebound persons persons with disability persons at Institutions nursing homes etc.

For Petitioner : No appearance

For Respondents : Mr.R.Shunmugasundaram
Advocate-General
assisted by
Ms.Shabanam Banu
Government Advocate

ORDER
(made by the Hon'ble Chief Justice)

The petitioner is not represented, possibly due to the strict lockdown measures now in place.

2. The matter pertains to the vaccination of persons who are unable to leave their beds or their homes and persons with disabilities.

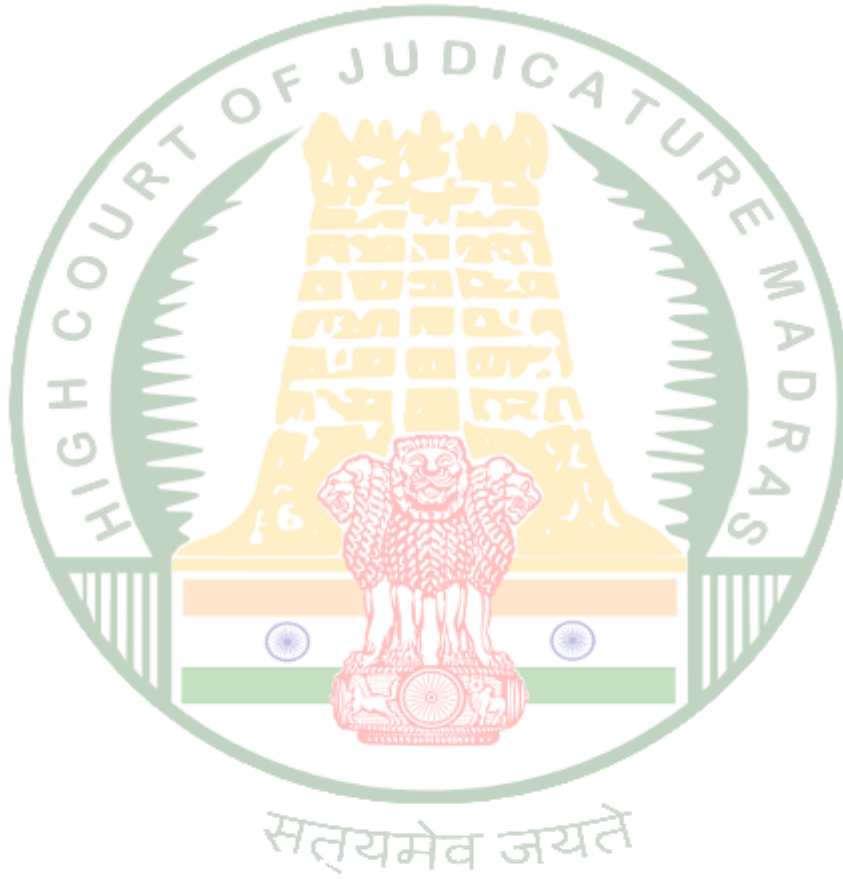
3. It is submitted by learned Advocate-General that appropriate measures are being taken by the State. However, the vaccination drive appears to be rather slow because of the non-availability of vaccines at the moment. As to the availability of vaccines in future, an affidavit has been filed by the Union in the suo motu proceedings initiated by this Court in the wake of second surge of the pandemic.

4. The State will indicate a plan of action to deal with vaccination of persons who are either homebound or with serious disabilities, so that such vulnerable persons are both protected and are not inconvenienced in seeking to be inoculated. Such report should be available when the matter appears next, a fortnight hence.

5. List the matter on June 7, 2021.

(S.B., CJ.) (S.K.R., J.)
24.05.2021

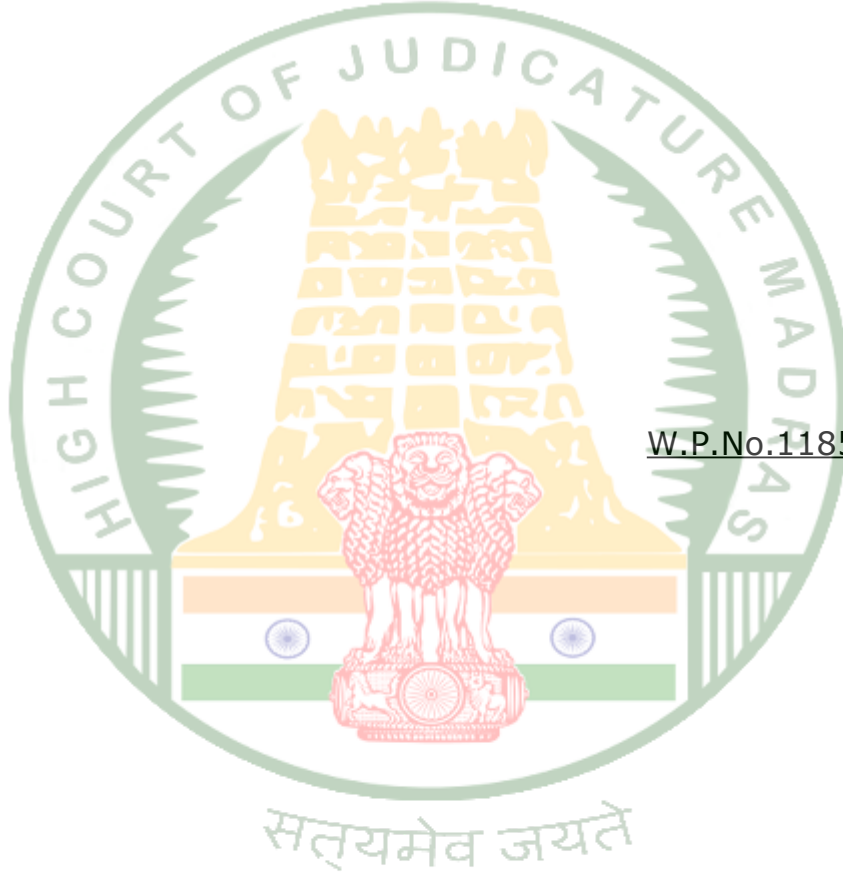
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THE HON'BLE CHIEF JUSTICE
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